BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM ORDER [UNDER RULE 5(5) OF SEBI (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES) RULES, 1995]
To
[ADJUDICATION ORDER No.: Order/PB/2021-22/14126 dated November 03, 2021]

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1. Whereas, an Adjudication Order No. Order/PB/2021-22/14126 dated November 03, 2021 (hereinafter referred to as 'Order'), has been passed in respect of Neha Mohta in the matter of dealings in Illiquid Stock Options on BSE.

2. And whereas in paragraphs 2 and 3 of the said Order, inadvertently a typographical error, which is apparent on a plain reading of such Order, has occurred. To rectify such error, it is ordered that paragraphs 2 and 3 shall be combined and read as under:

   "2. Pursuant to investigation, it was observed during the investigation period, certain entities were involved in reversal trades in BSE's Stock Options Segment. A total of 2,91,643 trades comprising 81.38% of all the trades executed in BSE Stock Options Segment reversal trades, which involved squaring off transactions (i.e. buy and sell positions) by the same set of counterparties in a contract, but with significant difference in the sell value and buy value of the transactions. The aforesaid reversal trades allegedly resulted into generation of artificial volumes in otherwise illiquid option contracts."

3. On account of combining of paragraphs 2 and 3 as above, the subsequent paragraphs of the said Order shall stand re-numbered accordingly.

4. The other contents of the Adjudication Order No. Order/PB/2021-22/14126 dated November 03, 2021 shall remain unchanged. This corrigendum order shall be read in conjunction with Adjudication Order No. Order/PB/2021-22/14126 dated November 03, 2021.

5. A copy of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.

PRADIP BHOWMICK
Digitally signed by PRADIP BHOWMICK
Date: 2021.11.09 12:55:23 +05'30'

Date: November 09, 2021
Place: Mumbai

Pradip Bhowmick
Adjudicating Officer